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(English Version)

Ninth Session
(Seventeenth Lok Sabha)



(Vol. XX Contains Nos. 11 to 16)

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NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Thursday, August 4, 2022/ Sravana 13, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

... *(Interruptions)*

[Translation]

HON. SPEAKER: Question No. 261.

... *(Interruptions)*

(Q. 261)

[English]

SHRI N. K. PREMACHANDRAN: Sir, the leader may be allowed to make a submission. ...*(Interruptions)* I have two important supplementary questions. But unfortunately, when the House is not in order, how can I ask a supplementary? Let the House be in order so that I can put the supplementary. ... *(Interruptions)*

11.01hrs

At this stage, Shri T.N. Prathapan, Shri Benny Behanan and some other hon. Members came and stood on the floor near the Table.

[Translation]

HON. SPEAKER: No.

Shri Nishikant Dubey.

DR. NISHIKANT DUBEY: Hon. Speaker Sir, Thank you. Under the leadership of the Hon. Prime Minister, the Hon. Minister is not only doing good job related to roads, but also for electric vehicles....*(Interruptions)* through you I seek reply of a question

from the hon. Minister,...(*Interruptions*) whether it is true that every year more than 1.5 lakh deaths occur in this country due to road accidents.... (*Interruptions*)

HON. SPEAKER: Hon. Members, if you go to your seats then you will get the chance at 12 o'clock, otherwise you will not get the chance. Are you going- No.

Nishikant ji.

DR. NISHIKANT DUBEY: Hon. Speaker Sir, every year 1.5 lakh people die in this country due to road accidents and the Government has decided that every car should be equipped with at least 6 airbags so that we can save their lives in a road accident.... (*Interruptions*) The date of draft notification of it is October, 2022 but it has not been released yet.... (*Interruptions*) This is the month of August.... (*Interruptions*) Through you, I would like to ask the Government as by when will this notification be issued so that the policy of Airbags is implemented and the people's lives can be saved?... (*Interruptions*)

HON. SPEAKER: Hon. Members, if you stand in the well of the House and address the Chair then I will have to take action. You please do your job.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Minister.

... (*Interruptions*)

SHRI NITIN JAIRAM GADKARI: Hon. Speaker Sir, it is definitely true that five lakh accidents occur and one and a half lakh people lose their lives. ...(*Interruptions*) As the respected Member has said, at present, two airbags are already compulsory (*Interruptions*) There are no airbags for the rear seat passengers...(*Interruptions*) Our department is contemplating that the cost of an airbag is only Rs. 800. So we are trying to have airbags for all the persons sitting on back seat ...(*Interruptions*) It will save people's lives. ...(*Interruptions*) A proposal in this regard is under consideration.... (*Interruptions*) The Government will soon try to take action in this regard. ...(*Interruptions*)

[*English*]

SHRIMATI VANGA GEETHA VISWANATH: Sir, the Ministry of Heavy Industries has invited proposals to build-and-operate public electric vehicle charging infrastructure on expressways and national highways under the FAME India Scheme Phase-II. I would like to request the hon. Minister to state the details of the progress made in this respect and other such measures the Government is taking.

Constant supply chain disruptions constitute one of the biggest obstacles confronting Indian EV manufacturers Indian

manufacturers are struggling to source lithium-ion batteries, which are largely imported from China, South Korea, and Taiwan, while the prices for battery-grade lithium carbonate, a key input, have gone up 400 per cent year-on-year. I would like to request the hon. Minister to state the details of measures being taken in this respect to insulate the Indian EV manufacturing industry from such disruptions.

Sir, a request has been sent regarding my State, Andhra Pradesh, to the hon. Minister. Here, I would like to express my thanks to the hon. Minister for sanctioning the proposal from Tirupati but the Kakinada and Rajahmundry proposals are not yet sanctioned. On behalf of the people of Kakinada and Rajahmundry, I would like to request the hon. Minister to sanction the EV manufacturing industry in these districts.

[Translation]

SHRI NITIN JAIRAM GADKARI: Hon. Speaker Sir, it is true that the demand for electric vehicles is increasing. ... *(Interruptions)* demand has increased by 335% in the overall EV scale, 607% in electric two wheelers, 150% in electric three wheelers, 300% in electric four wheelers and 30% in electric buses. ... *(Interruptions)*

Not only this, the waiting time for EV cars has increased to 8 to 10 months. ...*(Interruptions)* I am happy that its sales are increasing at large scale. 10 million EVs will hit the road by the

year 2030, which will not only reduce the country's imports but also the pollution...*(Interruptions)*

I would like to tell you that the cost of travelling one kilometer by petrol is Rs. 11.50, by diesel Rs. 9.50, by CNG Rs. 7 while by EV Re 1. In this, the cost of Lithium Ion battery has increased a lot, which comes around 50 percent, about which the hon. Member has asked. ...*(Interruptions)*

I would like to tell that the price of Lithium Ion battery was \$ 180 per kilo watt hour in 2018, \$ 140 per kilo watt hour in 2021 and \$ 135 per kilo watt hour in 2022. I am confident that within two years, the prices of our EV motor vehicles and scooters will be at par with that of petrol vehicles. Because its cost will reduce. ...*(Interruptions)* I am very happy that a lot of research has been done on this in chemistry. Along with lithium ion, research is being undertaken on sodium ion, aluminum ion and zinc ion technology. The best thing about this is that Indian Oil has developed Aluminum Air Technology. It has a driving range of 450 kilometers [*English*] Under CSR, Central Electrochemical Research Institute is working on a technology. DRDO is funding research in academia on various alternative chemistries and they have developed a lithium-ion technology based lithium ferrous phosphate technology which will further reduce the cost. [*Translation*] Due to the scrapping policy, [*English*] rare earth metals like neodymium which are used in

NdFeb magnets are the essential components of EV. *[Translation]* We are also working on battery swapping. I am confident that in future, our import bill will be reduced by green hydrogen, flex engine along with ethanol electric....*(Interruptions)* It will reduce pollution and generate employment also. We are committed to the target of zero carbon by 2070 and we will definitely move forward with. As far as charging stations are concerned, they are being setup on a large scale. Nowadays, scooters and vehicles are such that can be charged at home at night. In NHAI, we are installing six hundred and fifty charging stations on the roads. This facility is being provided in government offices, in parking places, ...*(Interruptions)* There will be no hindrance in this. The Government of India has recently floated the world's largest tender for five and a half thousand electric buses. In that, for the first time, 250 buses have been provided to Kerala and we are planning to bring 50 thousand electric buses across the nation in the coming years. ...*(Interruptions)* It will also reduce the fares of the tickets of the people of our country and the tender that has come is only Rs. 41 per kilometer, Rs. 115 kilometers in case of diesel. This will be very cheap and will also reduce pollution. The common man will travel in air conditioned buses and the ticket rates will also be cheaper. ...*(Interruptions)* There will be no losses to the state transport. This is my belief... *(Interruptions)*

HON. SPEAKER: Q. 262, Shrimati Chinta Anuradha Ji - Not present.

(Q. 262)

SHRI RITESH PANDEY: Hon. Speaker, through you, I would like to ask the Minister that funds has been allocated for the CRI roads. With Aviation Skill Development, people are working to facilitate the airport in eastern Uttar Pradesh as well. Does the Government have any plan to set up such Development Training Centers in eastern Uttar Pradesh for their training? We have the highest population, due to lack of centers there, the youth are not able to get good training and their participation in this sector is not ensured...*(Interruptions)*

My question to the hon. Minister is, whether any efforts will be made to open such training centers in Eastern Uttar Pradesh also so that districts such as my constituency Ambedkar Nagar, Sultanpur, Basti and Azamgarh can also be benefited. Thank you very much.

SHRI JYOTIRADITYA M. SCINDIA: Hon. Speaker Sir, today, there is extensive progress in the civil aviation sector of the country. On the basis of what the hon. MP has said, it is a very appropriate question that we have to increase human resources. With this thought and ideology, the Aero Space and Aviation Sector Skill Council has established around 110 affiliated private-sector training centers across the country on the basis of National Skill

Development Corporation and National Skill Development fund. On the basis of these centers, a total of 21,000 candidates have been certified which includes both assessed and certified. 231 trainers have been certified, 83 assessors have been certified and 110 training centers are affiliated with it. ... *(Interruptions)*

Sir, under this scheme, especially in Uttar Pradesh, there is CAE's Simulation Training Private Limited. One centre is located in Jaunpur. Krishna Institute of Skill Development, Narayan College, Om Skill Centre and HAL's technical training centres are there in Lucknow. ...*(Interruptions)*

Sir, our endeavour is to move forward in many states in many institutions and centers under this scheme so that we can increase human resources to this very important sector i.e. infrastructure in the country. ... *(Interruptions)*

[English]

SHRI S. R. PARTHIBAN: Sir, flight services from Salem airport have been stopped since 2nd June, 2021. I had raised the issue regarding resumption of flight service from Salem airport many times in this august House, and personally met the hon. Minister also. The Minister had replied through his letter dated 31st December, 2021 saying that the air service will recommence at Salem in the month of March, 2022. However, till date there is no flight service there. What is the current status and when will the

flight service resume at Salem airport? ... *(Interruptions)*

SHRI JYOTIRADITYA M. SCINDIA: Sir, this question of the hon. Member is not related to the principal question on Aviation Skill Development Centre. His question is with regard to flight services in Salem airport. Salem airport has been bid out. Under that, whenever the service has been bid out, we will make sure that the service operates. The hon. Member is more than welcome to come and meet with me and I will certainly discuss this. ... *(Interruptions)*

[Translation]

HON. SPEAKER: Question No. 263, Shri Ramdas Tadas.

(Q. 263)

SHRI RAMDAS TADAS: Hon. Speaker Sir, I would like to thank the hon. Minister that, during the last 60 years, where there was only one National Highway in my Parliamentary Constituency but now there are ten National Highways. ... *(Interruptions)*

Sir, the works pertaining to development of highways, district roads and construction of rail over bridges are approved under CRIF scheme. Proposals pertaining to the CRIF development works are sent through the state government. The proposals of MPs are not considered in this process. Whether the Union Government proposes to give an important role to MPs in the selection process of new proposals for development work under CRIF?...*(Interruptions)*

SHRI NITIN JAIRAM GADKARI: Hon. Speaker Sir, there's a huge demand for the Central Road and Infrastructure Fund, CRIF. At present, approval is taken especially on the basis of recommendations of state governments. Many MPs have told that their recommendations are not included in it. ... *(Interruptions)* the policy formulation is under the authority of the hon. Minister of Finance. I have requested her on the basis of her statement that 50 percent funds to be utilized as per the state government's

recommendations and 50 percent with the recommendations of the MPs of that particular state. ...*(Interruptions)* If this is done, then MPs could be benefitted. ...*(Interruptions)* Anyway, there is a huge shortage of funds. The funds collected as cess charged on petrol and diesel sold in a particular state is provided to all sectors like energy, waterways, airport, railways, urban public transport, water and sanitation, communications, social and commercial infrastructure etc.... *(Interruptions)*

There is a shortage of it while the demand is very high. Nevertheless, keeping their sentiments in mind, I will definitely request the Minister of Finance to recommend this proposal. ...*(Interruptions)*

SHRI RAMDAS TADAS: Hon. Speaker Sir, the hon. Minister is aware that the work pertaining to the construction of a rail bridge at Bajaj Chowk in Wardha city is approved under the CRIF and it is pending for many years. This construction work is being carried out by the PWD department of the state government. Due to lack of proper coordination between the Railways and PWD department, this work is getting delayed. What steps will the Government take to complete the pending work within stipulated time? ...
(Interruptions)

SHRI NITIN JAIRAM GADKARI: Hon. Speaker Sir, we had got the work order for this task on 01.10.2016. Since then, a period of

six years has passed. I am sorry to say that it has not been completed yet. In this regard, many kinds of allegations and counter-allegations are made against one-another.... *(Interruptions)* The Maharashtra Government had not paid money to the contractor. They have sanctioned him Rs. 30 crores this morning. But, the six years that has already been lapsed, that's too much delay. This has caused inconvenience to the people. ... *(Interruptions)*

It is unreasonable that a work worth Rs. 30 crores took six years. Therefore, an inquiry committee will be appointed in this regard. A committee of the DG of the Roads Sector will be appointed and strict action will be taken against those railway or government officials who are found guilty. If railway officials are found guilty then an inquiry officer will be sent to the Ministry of Railways also to take action and action will be taken against all those engineers. I give this assurance to the hon. Member....*(Interruptions)*

HON. SPEAKER: Prof. Rita Bahuguna Joshi – Not present.

. . . *(Interruptions)*

HON. SPEAKER: Question No.- 264, Shrimati Navneet Ravi Rana.

. . . *(Interruptions)*

(Q. 264)

SHRIMATI NAVNEET RAVI RANA: Hon. Speaker Sir, I would like to know from the hon. Minister that whether the Government has started any scheme or program to promote the use of solar energy and new energy, keeping in view the convenience of women?... *(Interruptions)* It can also be a good alternative to gas cylinders. If so, what provisions have been and funds allocated for this purpose so far?... *(Interruptions)*

Sir, I would like to ask one more thing. Our Government is promoting solar energy but levying 18 percent GST on it.... *(Interruptions)* whether the Government is likely to reduce the GST rate to further promote it or continue it in the same manner? ... *(Interruptions)*

Sir, I would like to ask one last question, after which the hon. Minister may give a reply to the same. Ever since hon. Shri Narendra Modi has become the Prime Minister, there is no single corner of the country which do not have the facility of electricity...*(Interruptions)* But, in Amravati district of my constituency, there are 24 villages of Chikhaldara and Dharni, which are still deprived of electricity facility. ... *(Interruptions)* I am sure that this is the only Government that can do this task because our tribal people in the country have been still living in

darkness for the last 75 years. When will they get proper electric facility? If the hon. Minister tells about this, then I think those people will be greatly benefited through it....*(Interruptions)*

THE MINISTER OF POWER AND MINISTER OF NEW AND RENEWABLE ENERGY (SHRI R. K. SINGH): Hon. Speaker Sir, there are two questions of the hon. Member. I will give reply to both the questions separately....*(Interruptions)* One is about the arrangement of cooking by using renewable energy i.e. solar energy. The Government was concerned about this earlier and even today. ... *(Interruptions)* We and the Ministry of Petroleum have experimented on this. Two-three types of solar stoves and solar cookers have been developed. ...*(Interruptions)* They are currently under trial. Their cost is very high at present. The cost of one solar panel in it is Rs. 45,000. currently it is in trial stage....*(Interruptions)* Another solar panel, which costs very high, require more panels. Its price is more than one lakh rupees. We are studying how we can reduce its price so that it can be made accessible to the public at affordable price.... *(Interruptions)* This solar cooking is a challenge for us. Some of our agencies and those of the Ministry of Petroleum are also engaged in it.... *(Interruptions)*

Sir, the second question that the hon. MP has asked is that there are some villages in her constituency which are not electrified. This

is not true. All the houses in those villages have been electrified but they have been electrified by solar power.... *(Interruptions)* She and the people there, are demanding that the connection should be given through grid and not by solar energy. Grid connectivity is not very easy in Maharashtra. Maharashtra and Madhya Pradesh governments are discussing how they can provide grid connectivity to these 24 villages from Madhya Pradesh....*(Interruptions)*

Speaker Sir, I have the certificate issued by the Maharashtra Government, through which they certify. I have two certificates in which they have certified that all the houses in these villages have been energized with solar power. I have that certificate with me. I will give a copy of it to the hon. Member.... *(Interruptions)*

HON. SPEAKER: Hon. Minister, no paper is ever given to any hon. Member directly. You may put it on the Table of the House. It will be given to her after that.

... *(Interruptions)*

SHRI R. K. SINGH: Sir, I lay it on the Table of the House....
(Interruptions)

HON. SPEAKER: You should keep the rules & procedures in mind.

... *(Interruptions)*

SHRIMATI NAVNEET RAVI RANA: Hon. Minister Sir, when you had a meeting about these 24 villages related to this department, you had said that the Maharashtra Government has given you a certificate that not a single village is deprived of electricity....*(Interruptions)* You are right, I am not saying that you are wrong. Our people are still dependent on solar. During Covid, the internet was used for the education of our children for two years. They have been educated through internet *(Interruptions)*

Sir, I would like to tell you that our women do not get any phone facility there. The Electricity Department there has also sent a letter saying there is still no electricity in these 24 villages. We need electricity from the grid....*(Interruptions)* Our Government is in the center and we can expect only from you. No one has done anything till date. I am sure that you will provide facility of electricity to our people and bring them into light.... *(Interruptions)*

SHRI R. K. SINGH: Speaker Sir, hon. Member had met me. I have again instructed the department that the Union Government will issue an order from here.... *(Interruptions)* This kind of situation that electrification has to be done from the grid of another state instead of the state itself is not only the case between Madhya Pradesh and Maharashtra but it is also there between two-three other states.... *(Interruptions)* We have said that we will make a

procedure and a policy in this regard. The policy will come into effect in a few days.... *(Interruptions)*

SHRIMATI RITI PATHAK: Speaker Sir, I express my gratitude to the Hon. Prime Minister Narendra Bhai Modi ji and the Minister of Energy, who has taken a pledge, keeping in mind the responsibility towards a clean earth, that by the year 2030, 40 percent of the installed power generation capacity in India will be based on clean energy sources.... *(Interruptions)*

Speaker Sir, a target has also been fixed that by the year 2022, 175 gigawatts of renewable energy capacity will be installed. To achieve this target, 100 gigawatts power generation is planned to be achieved from solar energy, 60 gigawatts from wind energy, 10 gigawatts from bio energy and 5 gigawatts from small hydro projects.... *(Interruptions)*

Speaker Sir, through you, I would like to ask the hon. Minister the time by which this target is likely to be achieved in our country? Since I belong to Madhya Pradesh and the Sidhi Parliamentary Constituency and I am also in the energy committee.... *(Interruptions)* There is a huge lack of publicity and awareness about solar power among the people. There is a need to increase this awareness. What is the status of making solar power energy available to the people of Madhya Pradesh and especially my Parliamentary Constituency?... *(Interruptions)*

SHRI BHAGWANTH KHUBA: Speaker, Sir, hon. Member has spoken about the target of the year 2022 and 2030. We have achieved the target of the year 2022.... *(Interruptions)* For her information, I would like to tell that we had set a target of 100 gigawatts of solar power, out of which 57.71 gigawatts has already been commissioned.... *(Interruptions)*

Apart from this, 48.7 gigawatt is under implementation.... *(Interruptions)* We have already floated tender for 16.69 gigawatts. Similarly, we have floated tenders for about 123.10 gigawatts of solar power.... *(Interruptions)*. Our target for wind energy was 60 gigawatts. We have installed the capacity of 40.79 gigawatts so far. Currently, 11.56 gigawatts of it are under implementation and tender has been floated for 2.4 gigawatts. In this way, 54.75 gigawatts are for wind energy. We have set a target to generate 10 gigawatts with bio energy.... *(Interruptions)* In this, we have had an installed capacity of 10.68 gigawatts. We have already completed it. Our target was to generate 5 gigawatts with small hydro projects. In that, we have commissioned 4.89 gigawatts and 4 gigawatts is under implementation.... *(Interruptions)* So, we have achieved more than the target set. We have achieved the target of 258.82 gigawatts of renewable energy instead of 175.... *(Interruptions)* The hon. MP belongs to Sidhi Lok Sabha constituency, we will get complete information and provide it to her.

HON. SPEAKER: Q. No. 265, Shri Vishnu Datt Sharma.

(Q. 265)

SHRI VISHNU DATT SHARMA: Hon. Speaker Sir, the hon. Minister's reply is complete in every respect. I have put the question pertaining to the 'Atal Bhujal Yojana' before the hon. Minister and the House.... *(Interruptions)* For all the points that have been mentioned in its reply, first of all, I would like to thank the hon. Prime Minister of the country, Shri Narendra Modi ji and the Minister of Jal Shakti for covering region like Bundelkhand and Chhatarpur and Panna of my Parliamentary Constituency Khajuraho under this scheme.... *(Interruptions)* By introducing projects like Ken-Betwa to Bundelkhand, the Hon. Prime Minister has expressed concern for water. For that, I thank the Hon. Prime Minister and Hon. Minister of Jal Shakti through the House.... *(Interruptions)*

Hon. Speaker, through you, I would like to ask the hon. Minister as to whether any efforts are being made to change the agricultural practices that adversely affect the conservation of underground water, in the areas where 'Atal Bhujal Yojana' is being implemented? ... *(Interruptions)*

I want details from the hon. Minister regarding Madhya

Pradesh and especially Panna and Chhatarpur districts....
(*Interruptions*)

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): Thank you, Hon. Speaker, Sir. ...
(*Interruptions*) I would like to thank the hon. Member for mentioning this scheme being run under the leadership of the hon. Prime Minister, I have mentioned the scheme, which is the first unique scheme of the country and in which we always used to discuss about supply side management that from where can water be made available, from which source water can be taken and how water can be supplied.... (*Interruptions*) Apart from this, we have designed this scheme as a 'pilot project' from the perspective of demand side management.... (*Interruptions*)

Certainly, the concern expressed by the hon. Member on the issue of ground water conservation and ground water recharge, under this scheme we are working with villagers or stakeholders and by keeping them at the forefront it is decided as to which crop should be selected so that maximum production can be achieved with minimum water usage.... (*Interruptions*) Apart from this, through this scheme, we have envisioned making a Village Water Security Plan in every village where this scheme is implemented so

as to determine how much water is available on the surface and underground in the villages.... *(Interruptions)* Keeping that in view, it could be ensured how much water they can use in that year so that they can choose, plant and harvest the crops accordingly. The village itself decides on a pro-data basis as to who will use how much water.... *(Interruptions)* Though I would admit that it is still at the initial stage but wherever this work has been done, there has definitely been a remarkable progress through this scheme.... *(Interruptions)*

I would like to request the hon. Member and as a public representative, and to all my colleague MPs sitting here, in whose Parliamentary Constituencies this scheme is operational, you should yourself come forward and encourage the people of the villages for this.... *(Interruptions)* If they are associated with this scheme then we will definitely see a much better impact of it in future.

SHRI VISHNU DATT SHARMA: Sir, I would like to know from the hon. Minister as to whether there has been any improvement in the parameters of groundwater level, ground water recharge and water use efficiency in Madhya Pradesh, especially in Panna and Chhatarpur districts under my Parliamentary Constituency, since the inception of Atal Bhujal Yojana in the year 2020? I would like to know about this from the hon. Minister... *(Interruptions)*

SHRI GAJENDRA SINGH SHEKHAWAT: Hon. Speaker Sir, as hon. Member has said, Atal Bhujal Yojana was rolled out in the year 2020. ...*(Interruptions)* The state governments have started working on it by understanding it from their perspective, as was expected. I would not say it directly that the Hon. Minister's discussion about his Parliamentary Constituency or about Madhya Pradesh as a whole, or from the perspective of the entire country reflects any transformative change due to the Atal Bhujal Yojana. But the way it has started, the initiative shows a new ray of hope....
(Interruptions)

Sir, for the information of the House, I would like to say through you that the way the hon. Prime Minister has talked on the issue of water on different platforms and on different occasions since the year 2019, through different schemes ranging from Jal Shakti Abhiyan to Atal Bhujal Yojana, the way we have made the public aware about the issue of proper management of water with all of its aspects, we have started working on efficacy of water use by combining all these issues like groundwater recharge, rain water recharge and so on. ... *(Interruptions)* Considering all these, if we look at the overall picture of the country, if we look at the ground water availability in the last 10 years, then in the context of that, the ground water level has started increasing in the wells by 62 percent in the year 2019-20, 65 percent in 2020-21 and now the ground

water level is rising to 70 percent in the wells.... *(Interruptions)*
Therefore, this trend of increase that has started in the last three years definitely appears as a new ray of hope for the country. With this perspective, if we go ahead in this direction at a faster pace then I am sure enough that we will be able to achieve remarkable success with regard to the depletion of our groundwater, that is the biggest challenge that India is facing.... *(Interruptions)*

SHRI RAM KRIPAL YADAV: Sir, the hon. Minister has given the reply to the question in detail. I would like to thank him for this. ...*(Interruptions)* In the recent days, there has been very less rainfall in Bihar, especially in Patna district of my Parliamentary Constituency and consequently, a drought like situation has arisen. Due to this, the groundwater... *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 266 to 280

Unstarred Question Nos. 2991 to 3220

[Translation]

HON. SPEAKER: The House stands adjourned to meet again at 2 p.m.

11.33 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

* For Questions, please refer to Master copy of English version, placed in the Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

14.00 hrs

The Lok Sabha reassembled at Fourteen of the Clock.

(Dr.(Prof.) Kirit Premjibhai Solanki in the Chair)

... (Interruptions)

14.0 1/2 hrs

At this stage, Shri B. Manickam Tagore and some other hon.

Members came and stood on the floor near the Table.

...(Interruptions)

14.01 hrs**PAPERS LAID ON THE TABLE**

[Translation]

HON CHAIRPERSON: Now, Papers will be laid on the Table of the House.

Item No. - 2, Dr. V. K. Singh ji – Not present.

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES (SHRI KRISHAN PAL): Sir, I beg to lay the following papers on the Table: -

(1)

- (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad for the year 2020- 2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad for the year 2020- 2021

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No LT 7435/17/22]

(3) A copy of the Bureau of Energy Efficiency (Particulars and Manner of their Display on Labels of Electric Ceiling Type Fans) Regulations, 2022 (Hindi and English versions) published in Notification No. BEE/S&L/Ceiling Fan/05/2019-20 in Gazette of India dated 19th May, 2022 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

[Placed in Library, See No LT 7436/17/22]

. . . (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF

MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Sir, I beg to lay the following papers on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -
 - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2020-2021.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[English] [Placed in Library, See No LT 7437/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RAMESHWAR TELI): Sir, I lay on the Table a copy (Hindi and English versions) each of the following papers: -

- (1) Production Sharing Contract between the Government of India and Joshi Technologies International, Inc. with respect to the Contract Area Identified as Field Dholka.
- (2) Production Sharing Contract between the Government of India and Larsen & Toubro Limited, India and Joshi Technologies International Inc., USA with respect to the Contract Area Identified as Wavel Field.
- (3) Production Sharing Contract between the Government of India Mosbacher India LLC and Hindustan Oil Exploration Company Limited and Petrodyne Inc. with respect to Contract Area Identified as PY-1.
- (4) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited with respect to Contract Area Identified as Block CB-ON-7.

(5) Production Sharing Contract between the Government of India and Oil India Limited and Hindustan Oil Exploration Company Limited and the General Fibre Dealers Private Limited with respect to the Contract Area Identified as Block AAP-ON-94/1.

(6) Production Sharing Contract between the Government of India and Selan Exploration Technology Limited with respect to Contract Area Identified as Field Lohar.

(7) Production Sharing Contract between the Government of India and Selan Exploration Technology Limited with respect to Contract Area Identified as Bakrol Field.

(8) Production Sharing Contract between the Government of India and Selan Exploration Technology Limited with respect to Contract Area Identified as Karjisan Field.

(9) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Shell India Production Development B.V. with respect to Contract Area Identified as Block RJ-ON-90/1.

(10) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Videocon Petroleum Limited and Command Petroleum (India) Pty Ltd and Ravva Oil (Singapore) PTE Ltd with respect to Contract Area Identified as Ravva Oil and Gas Field.

(11) Production Sharing Contract between the Government of India Oil and Natural Gas Corporation Limited and Tata Petrodyne Private Limited and Cairn Energy India Pty Ltd with respect to Contract Area Identified as Block CB-OS-2.

(12) Production Sharing Contract between the Government of India and Oilmax Energy Private Limited and Assam Company (India) Limited with respect to Contract Area Identified as Field Amguri.

(13) Production Sharing Contract between the Government of India and Gujarat State Petrochemicals Corporation Ltd and NIKO Resources, Canada with respect to Contract Area Identified as Cambay Field.

(14) Production Sharing Contract between the Government of India and Gujarat State Petrochemicals Corporation Ltd and NIKO Resources, Canada with respect to Contract Area Identified as Bhandut Field.

(15) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Valco Energy Incorporated and Hindustan Oil Exploration Company Limited and Tata Petrodyne Private Limited (TPL), Hardy Exploration & Production India with respect to Contract Area Identified as Block CY-OS-90/1 (PY-3).

(16) Production Sharing Contract between the Government of

India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and HERAMEC Limited with respect to Contract Area Identified as Unawa.

(17) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Essar Oil Limited with respect to Contract Area Identified as Block CB-ON/3.

(18) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Heramec Limited with respect to Contract Area Identified as Allora.

(19) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Hermac Limited with respect to Contract Area Identified as North Kathana.

(20) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Hermac Limited with respect to Contract Area Identified as Dholasan.

(21) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Hindustan Oil Exploration Company Limited and Hermac Limited with respect to Contract Area Identified as Field Kanwara.

(22) Production Sharing Contract between the Government of India and Interlink Petroleum Limited with respect to Contract Area Identified as Baola Field.

(23) Production Sharing Contract between the Government of India and Sun Petrochemicals Private Limited (SUNPETRO) with respect to Contract Area Identified as Field Hazira.

(24) Production Sharing Contract between the Government of India and Interlink Petroleum Limited with respect to Contract Area Identified as Modhera Field.

(25) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Assam Company Limited and CANORO Resources Limited and Centurion Energy International Inc. with respect to Contract Area Identified as Block AA-ON/7.

(26) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Tullow India Operations Limited with respect to Contract Area Identified as Block AA-ONJ/2.

(27) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and VAALCO Energy Inc. And Hindustan Oil Exploration Company Limited and Tata Petrodyne Limited with respect to Contract Area Identified as Block CY-OS/2.

(28) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Adani Welspun Exploration Limited and Indian Oil Corporation Limited with respect to Contract Area Identified as Block GK-OSN-2009/1.

(29) Production Sharing Contract between the Government of India CAIRN India Limited and CAIRN Energy India Pty Limited with respect to Contract Area Identified as Block KG-OSN-2009/3.

(30) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block VN-ONN-2009/3.

(31) Production Sharing Contract between the Government of India and Oil India Limited and Geopetrol International Inc. and Enpro India Limited and Geoenpro Petroleum Limited with respect to Contract Area Identified as Kharsang Field.

(32) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block CB-ONN-2001/1.

(33) Production Sharing Contract between the Government of India and Hindustan Oil Exploration Company Limited and Gujarat State Petroleum Corporation Limited and Petrodyne Inc., USA with respect to Contract Area Identified as Asjol Field.

(34) Production Sharing Contract between the Government of

India and Hindustan Oil Exploration Company Limited and Gujarat State Petroleum Corporation Limited and HERAMEC Limited with respect to Contract Area Identified as North Balol.

(35) Production Sharing Contract between the Government of India Oil and Natural Gas Corporation Limited and Phoenix Overseas Limited with respect to Contract Area Identified as Block RJ-ON-6.

(36) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Oil and Natural Gas Corporation Limited and Hindustan Oil Exploration Company Limited with respect to Contract Area Identified as Block CB-ON-2.

(37) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Gas Authority of India Limited and Joshi Technologies International Inc. with respect to Contract Area Identified as Block CB-ONN-2000/1.

(38) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block AA-ONN-2001/1.

(39) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Indian Oil Corporation Limited with respect to Contract Area Identified as

Block AA-ONN-2001/2.

(40) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited and Jubilant Enpro Limited and Geoglobal Resources (India) Inc. with respect to Contract Area Identified as Block KG-OSN-2001/3.

(41) Production Sharing Contract between the Government of India and Gujarat State Petroleum Corporation Limited, Jubilant Enpro Private Limited and Prize Petroleum company Limited and Geo Global Resources (BARBADOS) Inc., with respect to Contract Area Identified as Block CB-ONN-2002/3.

(42) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Bharat Petroleum Corporation Limited with respect to Contract Area Identified as Block CY-ONN-2002/2.

(43) Production Sharing Contract between the Government of India and Reliance Industries Limited with respect to Contract Area Identified as Block CB-ONN2003/1.

(44) Production Sharing Contract between the Government of India and CAIRN Energy India Pty. Limited, CAIRN Exploration (No.4) Limited and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block KG-ONN-2003/1.

(45) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and BG

Exploration and Production India Limited with respect to Contract Area Identified as Block KG-OSN-2004/1.

(46) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited with respect to Contract Area Identified as Block GS-OSN-2004/1.

(47) Production Sharing Contract between the Government of India and Oil India Limited and GeoGlobal Resources (BARBADOS) Inc. with respect to Contract Area Identified as Block KG-ONN-2004/1.

(48) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Heramec Limited with respect to Contract Area Identified as Block CB-ONN-2004/1.

(49) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited and Suntera Resources Limited with respect to Contract Area Identified as Block CB-ONN-2004/2.

(50) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited with respect to Contract Area Identified as Block CB-ONN-2004/3.

(51) Production Sharing Contract between the Government of

India and Oil India Limited and Shiv-Vani Oil and Gas Exploration Services Limited with respect to Contract Area Identified as Block MZ-ONN-2004/1 (Frontier Area Block).

(52) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Bharat Petroleum Resources Limited with respect to Contract Area Identified as Block CY-ONN-2004/2.

(53) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited with respect to Contract Area Identified as Block MB-OSN-2005/1.

(54) Production Sharing Contract between the Government of India and Adani Welspun Exploration Limited with respect to Contract Area Identified as Block MB-OSN-2005/2.

(55) Production Sharing Contract between the Government of India and Essar Exploration and Production Limited and Noble Energy International Limited Oil with respect to Contract Area Identified as Block MB-OSN-2005/3.

(56) Production Sharing Contract between the Government of India and Oil and Natural Gas Corporation Limited and Gujarat State Petroleum Corporation Limited with respect to Contract Area Identified as Block CB-ONN-2005/10.

(57) Production Sharing Contract between the Government of

India and Oil and Natural Gas Corporation Limited and Oil India Limited with respect to Contract Area Identified as Block WB-ONN-2005/4.

(58) Production Sharing Contract between Government of India and Deep Energy Limited and Deep Energy LLC and Deep Industries Limited and Kanvel Finance Limited and Savla Enterprises Private Limited with respect to the Contract Area identified as Block SR-ONN-2005/1.

(59) Production Sharing Contract between the Government of India and the Oil and Natural Gas Corporation Limited and Oil India Limited and GAIL (India) Limited with respect to the Contract Area identified as Block GK-OSN-2010/1.

(60) Production Sharing Contract between the Government of India and Bharat Petro Resources Limited and Engineers India Limited and BF Infrastructure Limited, and Monnet Ispat Energy Limited and GAIL (India) Limited with respect to Contract Area Identified as Block CB-ONN-2010/8.

(61) Production Sharing Contract between the Government of India and BF Infrastructure Limited and Bharat Petro Resources Limited and Engineers India Limited, Monnet Ispat and Energy Limited and GAIL (India) Limited with respect to Contract Area Identified as Block CB-ONN-2010/11.

(62) Production Sharing Contract between Government of India and Oil India Limited and Oil and Natural Gas Corporation Limited and GAIL (India) Limited and East West Petroleum Corporation with respect to Contract Area identified as Block AA ONN-2010/2.

(63) Production Sharing Contract between the Government of India and Oil India Limited and Oil and Natural Gas Corporation Limited and Bharat Petro Resources Limited with respect to Contract Area Identified as Block AAONN-2010/3.

(64) Production Sharing Contract between the Government of India and Deep Energy Limited, LLC and KGN Oil and Gas Private Limited with respect to Contract Area Identified as Block CB-ONN2010/3.

(65) Production Sharing Contract between the Government of India and PanIndia Consultants Private Limited and Frost International Limited and with respect to Contract Area Identified as Block CB-ONN-2010/5.

(66) Production Sharing Contract between the Government of India and Focus Energy Limited and BIRKBECK Investments Limited with respect to Contract Area Identified as Block RJ-ONN-2010/2.

(67) Production Sharing Contract between the Government of India and Deep Energy Limited, LLC, Deep Natural Resources Limited and SAFAL WSB Energy Private Limited (SAFAL) with

respect to Contract Area Identified as Block VN-ONN-2010/2

[Placed in Library, See No LT 7438/17/22]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI KAUSHAL KISHORE): Sir, I beg to lay the following papers on the Table: -

- (1) A copy of the Notification No. S.O.3184(E) (Hindi and English versions) published in Gazette of India dated 14th July, 2022 regarding rotation of members of Central Advisory Council constituted under the Real Estate (Regulation and Development) Act, 2016, under sub-section (1) of Section 86 of the said Act.

[Placed in Library, See No LT 7439/17/22]

(2)

- (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2020-2021.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No LT 7440/17/22]

14.03 hrs

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha: -

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 3rd August, 2022 agreed without any amendment to the National Anti-Doping Bill, 2022 which was passed by the Lok Sabha at its sitting held on the 27th July, 2022."

14.03 1/4 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM THE
SITTINGS OF THE HOUSE

8th Report

[Translation]

SHRI RAM SHIROMANI VERMA (SHRAWASTI): Sir, I beg to present the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

14.03 1½ hrs

COMMITTEE ON SUBORDINATE LEGISLATION

21st to 23rd Reports

[English]

SHRI BALASHOWRY VALLABHNENI (MACHILIPATNAM): Sir,

I beg to present the following reports (Hindi and English versions) of the Committee on Subordinate Legislation: -

(1) Twenty-first Report on action taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Insurance Ombudsman Rules, 2017.

(2) Twenty-second Report on action taken by the Government on the Observations/Recommendations contained in the Fifth Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Ministry of Health and Family Welfare, Central 3 Government Health Scheme Organisation, Paramedical and general categories (Group C Posts) Recruitment Rules, 2015.

(3) Twenty-third Report on action taken by the Government on the Observations / Recommendations contained in the Eleventh Report of the Committee on Subordinate Legislation (17th Lok Sabha) on the Minerals (Non-Exclusive Reconnaissance Permits) Rules, 2015.

14.03 ¾ hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

6th Report

DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): Sir, I beg to present the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2021-22) on the action taken on the Recommendations/ Observations contained in the Fifth Report (17th Lok Sabha) on the subject "Empowerment of Women through Education with Special Reference to 'Beti Bachao - Beti Padhao' Scheme".

. . . (*Interruptions*)

14.04 hrs

STANDING COMMITTEE ON DEFENCE

30th Report

[Translation]

SHRI JUAL ORAM (SUNDARGARH): Sir, I beg to present the 30th Report (Hindi and English versions) on 'Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-second Report of Standing Committee on Defence (17th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2021- 22 on Ordnance Factories, Defence Research and Development Organization(DRDO), Directorate General of Quality Assurance(DGQA) and National Cadet Corps(NCC)(Demand No. 20)" of the Standing Committee on Defense.

. . . (Interruptions)

14.04 1/4 hrs

**STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL
DEVELOPMENT**

34th and 35th Reports

[Translation]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour, Textiles and Skill Development: -

- (1) 34th Report on Action Taken by the Government on the Observations/Recommendations contained in the 16th Report (17th Lok Sabha) of the Committee on 'Social Security and Welfare Measures for Inter-State Migrant Workers', related to the Ministry of Labour and Employment and some other Ministries/Departments concerned.
 - (2) 35th Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 33rd Report (17th Lok Sabha) on 'National Apprenticeship Promotion Scheme (NAPS)/National Apprenticeship Training Scheme (NATS)' relating to the Ministry of Skill Development & Entrepreneurship and Ministry of Education (Department of Higher Education).
-

14.04 1/2 hrs

STANDING COMMITTEE ON RAILWAYS

12th Report

[Translation]

SHRI RADHA MOHAN SINGH (EAST CHAMPARAN): Sir, I beg to present the 12th Report (Hindi and English versions) of the Standing Committee on Railways on action taken by the Government on the Observations/ Recommendations contained in their 8th Report on the 'Passenger Reservation System of Indian Railways'.

14.04 ³/₄ hrs

**STANDING COMMITTEE ON HOUSING AND URBAN
AFFAIRS**

14th and 15th Reports

[Translation]

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Sir, I beg to present the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Housing and Urban Affairs: -

- (1) 14th Report on Action Taken by the Government on the Recommendations/Observations contained in the 10th Report (17th Lok Sabha) on the subject, 'PM Street Vendor's Atma Nirbhar Nidhi (PM SVANidhi).'
 - (2) 15th Report on Action Taken by the Government on the Recommendations/Observations contained in the 12th Report (17th Lok Sabha) on 'Demands for Grants (2022-23) of the Ministry of Housing and Urban Affairs'.
-

14.05 hrs

STANDING COMMITTEE ON COAL, MINES AND STEEL

32nd to 36th Reports

[Translation]

SHRI RAKESH SINGH (JABALPUR): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal, Mines and Steel: -

- (1) 32nd Report on Action Taken by the Government on the Observations/Recommendations contained in the 28th Report (17th Lok Sabha) on Demands for Grants (2022-23) relating to the Ministry of Steel.
- (2) 33rd Report on Action Taken by the Government on the Observations/Recommendations contained in the 29th Report (17th Lok Sabha) on Demands for Grants (2022-23) relating to the Ministry of Mines
- (3) 34th Report on Action Taken by the Government on the Observations/ Recommendations contained in the 30th Report (17th Lok Sabha) on Demands for Grants (2022-23) relating to the Ministry of Coal.
- (4) 35th Report on Action Taken by the Government on the Observations/Recommendations contained in the 31st Report (17th Lok Sabha) on 'Development of Aluminium and Copper Industries in the Country' relating to the

Ministry of Mines.

- (5) 36th Report on the subject 'Skill Development in Steel Sector' relating to the Ministry of Steel.

... (*Interruptions*)

14.05 1/2 hrs

BUSINESS ADVISORY COMMITTEE

35th Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Pralhad Joshi, I beg to present the Thirty-fifth Report of the Business Advisory Committee.

14.06 hrs

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations/observations contained in the 16th Report of the Standing Committee on Water Resources on Demands for Grants (2022-2023) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti***

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI PRAHLAD SINGH PATEL): Chairperson Sir, I beg to lay on the Table a statement (Hindi and English versions) regarding the status of implementation of the Recommendations/Observations contained in the 16th Report of the Standing Committee on Water Resources on Demands for Grants (2022-2023) pertaining to the Department of Drinking Water and Sanitation, Ministry of Jal Shakti.

* Laid on the Table and also placed in Library, See No LT 7425/17/22

14.06 ¹/₂ hrs

(ii) (a) Status of implementation of the recommendations/ observations contained in the 310th Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the recommendations/observations contained in the 304th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Micro, Small and Medium Enterprises*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Chairperson, Sir, I beg to lay on the Table the following Statements:

Status of implementation of the Recommendations/ Observations contained in the 310th Report of the Department-related Parliamentary Standing Committee on Industry on Action Taken by the Government on the Recommendations/ Observations contained in the 304th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Ministry of Micro, Small and Medium Enterprises.

* Laid on the Table and also placed in Library, See Nos. LT 7426/17/22.

(b) Status of implementation of the recommendations/ observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2022-2023) pertaining to the Ministry of Micro, Small and Medium Enterprises*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI BHANU PRATAP SINGH VERMA): Chairperson, Sir, I beg to lay on the Table the following Statements:

Status of implementation of Recommendations/ Observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Industry on Demands for Grants (2022-2023) pertaining to the Ministry of Micro, Small and Medium Enterprises.

* Laid on the Table and also placed in Library, See Nos. LT 7427/17/22.

14.07 hrs

(iii) Status of implementation of the recommendations/observations contained in the 24th Report of the Standing Committee on Energy on Demands for Grants (2022-2023) pertaining to the Ministry of New and Renewable Energy*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Bhagwanth Khuba, I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 24th Report of the Standing Committee on Energy on Demands for Grants (2022-2023) pertaining to the Ministry of New and Renewable Energy.

* Laid on the Table and also placed in Library, See No. LT 7428/17/22.

14.07 1/2 hrs

(iv) Status of implementation of the recommendations/observations contained in the 15th Report of the Standing Committee on Water Resources on Demands for Grants (2022- 2023) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti*

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (ER. BISHWESWAR TUDU):

Sir, I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 15th Report of the Standing Committee on Water Resources on Demands for Grants (2022-2023) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

* Laid on the Table and also placed in Library, See No. LT 7429/17/22.

14.08 hrs

PAPERS LAID ON THE TABLE --- Contd

[English]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN.

(RETD.) DR. V. K. SINGH): Sir, I beg to lay on the Table: -

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No 11 of 2022) (Compliance Audit) on Rationalisation/Deferment of Premium in BOT Projects by NHAI, Ministry of Road Transport and Highways, under Article 151(1) of the Constitution.

[Placed in Library, See No LT 7430/17/22]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2020-2021.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No LT 7431/17/22]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Aviation University, Amethi, for the year 2020-2021.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No LT 7432/17/22]

- (6) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934: -

- (i) The Aircraft (First Amendment) Rules, 2022 published in Notification No G.S.R.289(E) in Gazette of India dated 8th April, 2022, together with an explanatory note.
- (ii) The Aircraft (Second Amendment) Rules, 2022 published in Notification No G.S.R.253(E) in Gazette of India dated 1st April, 2022, together with an explanatory note.
- (iii) The Aircraft (Investigation of Accidents and Incidents) (Amendment) Rules, 2022 published in Notification No G.S.R.310(E) in Gazette of India dated 22nd April, 2022, together with an explanatory note.

[Placed in Library, See No LT 7433/17/22]

(7) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956: -

(i) S.O.364(E) published in Gazette of India dated 28 th January, 2022, regarding entrustment of National Highway to the State Govt. of Karnataka.

(ii) S.O.709(E) and S.O.711(E) published in Gazette of India dated 15th February, 2022, regarding entrustment of National Expressway in the State of Rajasthan to NHAI.

(iii) S.O.791(E) and S.O.792(E) published in Gazette of India dated 18th February, 2022, regarding entrustment of National Highway in the State of Madhya Pradesh to NHAI.

(iv) S.O.850(E) and S.O.851(E) published in Gazette of India dated 25th February, 2022, regarding entrustment of New National Highway to State Govt. of Telangana.

(v) S.O.1591(E) to S.O.1593(E) published in Gazette of India dated 4 th April, 2022, regarding entrustment of New National Highway in the State of Tamil Nadu to the State Govt. of Tamil Nadu.

(vi) S.O.1030(E) and S.O.1031(E) published in Gazette of India dated 9th March, 2022, regarding entrustment of National Highways to NHAI.

(vii) S.O.1129(E) and S.O.1130(E) published in Gazette of India dated 11th March, 2022, regarding declaration of New

National Highway in the State of Uttarakhand.

(viii) S.O.1261(E) published in Gazette of India dated 22 nd March, 2022, regarding entrustment of National Highways to the State Govt. of Chhattisgarh.

(ix) S.O.1880(E) published in Gazette of India dated 20th April, 2022, regarding entrustment of National Highways to NHAI in the State of Rajasthan

(x) S.O.2016(E) published in Gazette of India dated 29th April, 2022, regarding declaration of New National Highways in the State of Andhra Pradesh.

(xi) S.O.2017(E) published in Gazette of India dated 29th April, 2022, regarding declaration of New National Highway in the State of Mizoram.

(xii) S.O.2214(E) published in Gazette of India dated 13th May, 2022, regarding declaration of New National Highway in the State of Haryana.

(xiii) S.O.2253(E) published in Gazette of India dated 17th May, 2022, regarding declaration of New National Highway in the State of Tamil Nadu.

(xiv) S.O.2365(E) and S.O.2366(E) published in Gazette of India dated 24th May, 2022, regarding entrustment of National Highways to NHAI in the State of Jharkhand.

(xv) S.O.2402(E) and S.O.2408(E) published in Gazette of

India dated 27th May, 2022, regarding entrustment of National Highways to BRO in the State of Uttarakhand.

(xvi) S.O.2773(E) published in Gazette of India dated 16th June, 2022, regarding declaration of New National Highway in the State of Madhya Pradesh.

(xvii) S.O.2815(E) to S.O.2817(E) published in Gazette of India dated 21st June, 2022, regarding entrustment of National Highway to State Govt. of Gujarat.

(xviii) S.O.2818(E) published in Gazette of India dated 21st June, 2022, regarding entrustment of National Highway to State Govt. of Bihar.

(xix) S.O.2917(E) published in Gazette of India dated 28 th June, 2022, regarding declaration of New National Highway in the State of Tripura.

(xx) S.O.2918(E) and S.O.2920(E) published in Gazette of India dated 28th June, 2022, regarding entrustment of National Highway to NHAI in the State of Madhya Pradesh.

(xxi) S.O.3049(E) published in Gazette of India dated 5th July, 2022, regarding declaration of New National Highway in the State of Mizoram.

(xxii) S.O.3113(E) published in Gazette of India dated 5th July, 2022, regarding declaration of New National Highway in the State of Tamil Nadu.

(xxiii) S.O.3123(E) published in Gazette of India dated 7th July, 2022, regarding declaration of New National Highway in the State of Tamil Nadu.

(xxiv) S.O.3136(E) published in Gazette of India dated 8th July, 2022, regarding declaration of New National Highway in the State of Maharashtra.

(xxv) S. 0.3138(E) to S.O.3141(E) published in Gazette of India dated 8th July, 2022, regarding entrustment of National Highway to the State of Madhya Pradesh.

(xxvi) S.O.3163(E) and S.O.3164(E) published in Gazette of India dated 11th July, 2022, regarding entrustment of National Highway to the State of Maharashtra.

(xxvii) S.O.3199(E) published in Gazette of India dated 15th July, 2022, regarding entrustment of National Highway to NHAI in the State of Gujarat.

(xxviii) S.O.3253(E) published in Gazette of India dated 20 0th July, 2022, regarding entrustment of National Highway to NHAI in the State of Maharashtra.

(xxix) S.O.3117(E) published in Gazette of India dated 7th July, 2022, regarding user fee notification for the project of Kodikonda Junction to Madakasira section from design Km.0.000 to Km.56.803 (existing km0.00 to km 59.100) of NH-544E in the State of Andhra Pradesh.

(xxx) S.O.3120(E) published in Gazette of India dated 7th July, 2022, regarding user fee notification for the project of Gurajanapalli to Pasarlapudi from design Km. 45.000 to Km. 106.000 (existing Km. 41.161 to Km. 105.170) of NH-214 (New NH 216) in the State of Andhra Pradesh.

(xxxi) S.O.3147(E) published in Gazette of India dated 8th July, 2022, regarding user fee notification for the project of Shamli to Saharanpur Section from design Km. 61.409 to Km. 124.181 (existing Km. 92.200(near Shamli) to Km. 155.025(near Saharanpur)) of NH-709 B in the State of Uttar Pradesh.

(xxxii) S.O.3181(E) published in Gazette of India dated 13th July, 2022, regarding user fee notification for the project of Ghaghra Bridge to Varanasi section from design Km. 180.420 to Km. 240.340 (existing km 169.070 to km 232.140) of NH- 233 (New NH-28) in the State of Uttar Pradesh.

(xxxiii) S.O.3182(E) published in Gazette of India dated 13th July, 2022, regarding user fee notification for the project of Mallasandra to Tiptur bypass end section from design Km.12.300 to Km.83.800 (existing Km12.310 to Km 85.100) and from Tiptur bypass end to Birur section from design Km 83.800 to Km. 155.300 (existing Km85.100 to Km 151.200) of old NH-206 (New NH-73 and 69) in the State of Karnataka.

(xxxiv) S.O.3197(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of four or more lane of Suryapet Khammam Section from design Km. 0.420 to Km. 59.046 (existing km. 0.000 to km.50.750) of NH-365BB (Old SH-42) in the State of Telangana.

(xxxv) S.O.3198(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of four lanes of Nagercoil to Kavalkinaru from design Km.0.000 to Km. 16.376 (existing km4.900 to km 22.600) of NH- 47B (New NH-944) in the State of Tamil Nadu.

(xxxvi) S.O.3205(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of Nashik Phata to Khed Section from design Km.12.190 to Km.42.000 of NH-60 in the State of Maharashtra.

(xxxvii) S.O.3206(E) published in Gazette of India dated 15th July, 2022, regarding user fee notification for the project of four and more lane of AligarhKanpur section from design Km. 149.900 to Km. 195.733 (existing km 140.200 to km186.000) of NH-91 in the State of Uttar Pradesh.

(xxxviii) S.O.3222(E) published in Gazette of India dated 18th July, 2022, regarding user fee notification for the project of Sawai Madhopur to Sheopur section from km 76.600 to

Km.112.000 of NH-552 in the State of Rajasthan.

(xxxix) S.O.3223(E) published in Gazette of India dated 18th July, 2022, regarding user fee notification for the project of two Lane with paved shoulders from Majalgaon to Kaij section from Km 101.740 to Km 159.258 (Section -3) of ManthaTalukborder-Waturphata-Ashti-Majalgaon-Dharur-Kaij-KalambYermala-Kusalamb-Barshi of NH-548C in the State of Maharashtra.

[Placed in Library, See No LT 7434/17/22]

14.09 hrs**MATTERS UNDER RULE 377***

[Translation]

HON. CHAIRPERSON: Hon. Members, matters under Rule 377 are to be laid on the Table. Hon. Members who have been permitted to raise matters under Rule 377 today and who are desirous of laying them on the Table may immediately send the text of the matter to the Table personally. Only those matters will be considered as Laid on the Table for which the papers have been received on the Table of the House within the specified time, the rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Regarding stoppage of various trains at Barwadih, Latehar and Chhipadohar Railway Stations in Chatra Parliamentary Constituency, Jharkhand

[Translation]

SHRI SUNIL KUMAR SINGH (CHATRA): There is Barwadih Railway Junction in my Lok Sabha constituency Chatra and the major railway station of the Latehar district headquarters. Earlier, trains used to stop at Barwadih, Latehar and Chhipadohar railway stations but now no halt is provided at these stations. The trains have stoppages at the stations generating lower and lesser revenues than these mentioned stations but they are not provided halt at these stations.

I have been repeatedly requesting the Minister of Railways and the officials of the Ministry in this regard. But stoppages at these stations have not been resumed yet.

Therefore, I demand from the Hon. Minister of Railways that stoppage of *[English]* PALAMU EXPRESS, RANCHI - SASARAM INTERCITY EXP., SAMBALPUR-MANDUADIH BI-WEEKLY, HATIA-ANAND VIHAR EXPRESS, HOWRAH-BHOPAL EXPRESS, RANCHI-NEW DELHI RAJDHANI EXPRESS, RANCHI-NEW DELHI GARIB RATH EXP and SHAKTI PUNJ EXPRESS, *[Translation]* etc. trains should be provided soon at Barwadih, Latehar and Chhipadohar railway stations.

**(ii) Regarding inclusion of Koshali in the 8th Schedule to the
Constitution**

[English]

SHRIMATI SANGEETA KUMARI SINGH DEO

(BOLANGIR): Koshali is an ancient, original & distinct language having a very rich & proud history. It is intimately connected with distinct culture & heritage of western Odisha. It is one of the 5 Prakrit languages, in fact Ardha-Magadhi Prakrit, with its own grammar, extensive vocabulary, idioms & proverbs. It isn't a sub-language of Odia or Bengali. People of Koshal region, which has been prominently mentioned in our epics like Ramayana & Mahabharat, were communicating in Koshali in the Vedic & Puranic era.

It is the mother tongue of 10 districts of western Odisha comprising 40-50% of Odisha's population & a large portion of Chhattisgarh. This area has a substantial Adivasi population.

Around 4500 writers contribute articles to Koshali Publications. Annually around 2300 books are published in this language. Koshali literature, drama, songs and dances are popular the world over. Sambalpur University offers a Post Graduate Diploma course in Koshali. 15 of our States and all 7 UTs have more than one official language. This year, Shri Narsingha Prasad

Guru was awarded the Padma Shree for his contribution to propagation of Koshali.

I request the Hon'ble Home Minister to include Koshali in 8th Schedule to the Constitution to protect and preserve this ancient language.

**(iii) Regarding upgradation of ESIC Hospital in Naroda,
Gujarat into a Multi Speciality Hospital**

[Translation]

SHRI HASMUKHBHAI S. PATEL (AHMEDABAD EAST):

There is an ESIC hospital at Naroda in my constituency Ahmedabad East. The total area of the hospital is about 66571 square metres, out of which, about 26628 square metres of land is reserved by Ahmedabad (AMC) for medical college and its activities under TP Scheme No:98 and the remaining 39943 square metres is with ESIC.

At present, ESIC hospital is treating only the members registered under the ESI scheme. Although, the hospital has a capacity of 210 beds but currently only 50 patients are being admitted and the OPD is also very limited as there is another ESIC (modern) hospital in Bapunagar.

It is my humble request to the hon. Minister of Labour and Employment to develop the same hospital as Multi Specialty General Hospital and demand the above reserved plot from AMC for starting a new medical college. This hospital will be helpful for the people of Ahmedabad (East) and Kheda Parliamentary Constituencies.

(iv) Regarding setting up of hydro-electric or thermal power project in Deoghar district, Jharkhand

SHRI SUNIL SOREN (DUMKA): Electricity in Santhal Pargana is being supplied from NTPC Kahalgaon or DVC Maithon power plants. Whereas Siktia Barrage in Sarath block are of Deoghar district under Damka Lok Sabha constituency can be a suitable site for hydroelectric power plant (Hydel) or thermal power plant where land and water is available.

If NTPC feels the need to set up a thermal power plant then there is an abundant reserve of coal at a distance of just 14 kilometers. The project of ECL is SP Mines Chitra Colliery. Coal can easily be made available for the thermal power plant from here. Coal transportation costs will also reduce.

I demand from the hon. minister concerned considering the facts mentioned above this matter should be addressed.

**(v) Regarding operation of Rewa-Mumbai CSMT train
(Train no 02187/88)**

SHRI JANARDAN MISHRA (REWA): It has been decided to extend the operational period of Rewa-Chhatrapati Shivaji Maharaj Terminus-Rewa weekly special train originating from West Central Railways. The Train No. 02187 weekly special running every Thursday between Rewa to Chhatrapati Shivaji Maharaj Terminus has been extended till the forthcoming 28th July 2022 and return Train No. 02188 weekly special train running every Friday between Chhatrapati Shivaji Maharaj Terminus and Rewa has been extended till the forthcoming 29th July 2022. The said train has earned record revenue during its operational period. Keeping in view the popularity of this train, I request the hon. Minister of Railways that this train should be operated regularly for the convenience of the passengers, patients going for treatment, business and working people of this area.

**(vi) Need to grant National status to Mangarh Dham in
Banswara(Rajasthan) and its traditional adivasi cultural
heritage**

SHRI KANAKMAL KATARA (BANSWARA): I would like to draw the attention of the Government towards Mangarh Dham (Banswara Rajasthan) located in my Parliamentary Constituency, where a massacre bigger than Jallianwala Bagh took place on November 17, 1913. 1500 tribal brothers who sacrificed their lives in the struggle against the British at Mangarh Dham in Banswara-Dungarpur, a tribal-dominated area of Rajasthan and thousands of tribal people including Govind Guru Maharaj, a great man who awakened devotion in the tribal society, were shot, cannoned and gunned down by the British. All of them lost their lives during the country's Freedom Movement. Mangarh Dham is a sacred place for our tribal people and all the sections of the society. Anandpuri Panchayat Samiti is situated on the hill of Banswara district on the borders of Rajasthan and Gujarat states. In the past, former Chief Minister hon. Smt. Vasundhara Raje ji and Chief Minister of Gujarat have done a lot of development in the bordering areas of their states. Works worth more than Rs. 13 crores have been done. A community hall, with a panorama depicting tribal people along with Govind Guru has been constructed there and there is a

memorial also. This is a historical tourism site. Every year thousands of people visit this holy land and Dhuni. This is the land of sacrifice and this place is the country's pride. I demand from the Hon. Prime Minister, Minister of Tribal Affairs and Minister of Culture, Government of India, to grant national status to the holy land of Mangarh Dham and its traditional tribal cultural heritage.

(vii) Regarding rate of compensation and employment to those whose lands have been acquired for railway projects

SHRIMATI RAKSHA NIKHIL KHADSE (RAVER): I would like to express the difficulties being faced in the Bhusawal -Jalgaon fourth-line project proposed in the Bhusawal Division of the Central Railways under my Parliamentary Constituency Raver, which was started 5-6 years ago and has now become a burning issue for the farmers of this region. The project pertaining to the Bhusawal-Jalgaon fourth-line is a 5-6 years old. It is a project of 2017. I would like to thank our Government that due to availability of adequate budget, the work of this project has been expedited. The main point that I would like to put before you is that an order was received through a circular dated 11.11.2019 that after the land acquisition, no jobs will be provided now in the Railways and the amount of compensation will also be reduced. I would like to request the Union Government that this will not fulfill the dreams of the unemployed people of our region and many farmers will become landless and the production of the remaining few farmers who are associated with this project will also decrease. I request that all such land acquisition cases finalised before the circular-order of 11.11.2019 should be given jobs on compensatory ground in

Railways like the dependents pertaining to the land acquisition cases of Rewa-Sidhi-Singrauli and Satna-Panna new railway line project under Jabalpur division were given jobs last year in 2021 and along with this the amount of compensation for land acquisition should be given at market rate.

**(viii) Regarding civic amenities in Sonia Vihar in North East
Delhi Parliamentary Constituency**

SHRI MANOJ TIWARI (NORTH EAST DELHI): I would like to draw the attention of the Government towards the worse conditions of Sonia Vihar Colony in my Parliamentary Constituency, North East Delhi, where there is a severe lack of public facilities. There is no proper arrangement for drinking water and the roads have not been repaired for the last 8 years. More than 3 lakh people reside in Sonia Vihar Colony which is spread over an area of about 4 square kilometer. There is 1 primary school but innocent children have to struggle a lot to reach there, or we can say, they risk their lives to reach school, because it is difficult to ascertain whether it is a street or a drain with dirty water and the situation worsens further especially during rainy days. The responsibility of maintenance of Sonia Vihar Colony lies with the DSIDC department of Delhi Government and a proposal has also been sent by the local MLA for the repairs of roads and drains but no action has been taken yet by the Government of Delhi in this regard. Due to which a major part of population is at a great risk of spread of an epidemic, major accident and loss of lives thereto. Hence, I would like to request the hon. Minister of Housing and Urban Development to take cognizance of the entire matter and take

appropriate decisions to provide basic rights i.e. public facilities to the residents of Sonia Vihar.

**(ix) Regarding equitable supply of subsidized fertilizers in
Odisha**

[English]

SHRI SURESH PUJARI (BARGARH): The Department of Fertilizers, Government of India is ensuring allocation of all subsidized fertilizers like DAP, Urea; MOP, etc. for Odisha as per the requirement of the State. But the alleged nexus of the management of manufacturers, state government officials, and private Wholesalers are creating alleged artificial shortage of fertilizers and forcing the farmers to buy them at a much higher price than the subsidized prices. The well-planned distribution system for fertilizers prescribed by Govt. of India is being allegedly vitiated by the above nexus at the state level in Odisha in the following manner: The Government of India is allocating fertilizers to Odisha to be supplied by various manufacturers and suppliers like PPL, IPL, IFFCO, KFL, NFCL NFL, RCF, MFCL, and CIL. The state government is instructing the Suppliers to supply the same to various districts as per requirement through both state-owned agencies like OSCMF, & amp; OAIC and limited private wholesalers Most of the private manufacturers and suppliers like PPL, IPL MFCL, etc. are supplying most of their quota through limited numbers of private wholesalers in various districts. Again almost all the suppliers are engaging the same wholesalers in the

district avoiding other available private wholesalers and government and co-operative agencies as a result of which, it is leading to a complete monopoly of some specific private wholesalers in every district to control the supply of fertilizers to various blocks. They are supplying it to those block level wholesalers who are allegedly paying more price and those who are ready to purchase a maximum quantity of other nonsubsidized pesticides and bio-fertilizers from the company. The block level wholesaler, in turn, auction it to local retailers at a much higher price with tagging of nonsubsidized products. As such, the farmers are being forced to purchase subsidized fertilizers at such a high price that they are not getting the full benefits of the subsidy provided by Government of India. Therefore, I request the hon'ble Minister of Chemicals and Fertilizers to conduct an inquiry into the artificial scarcity created and alleged black marketing of fertilizers in Odisha and instruct the state government and all the fertilizer suppliers to ensure an equitable supply of all subsidized fertilizers to all the state-owned agencies, particularly the primary cooperative societies of the state and all private wholesalers

(x) Regarding construction of Nanded-Loha-Ahmedpur-Latur Road and Bodhan-Mukhed-Latur Road Railway Lines in Maharashtra

[Translation]

SHRI SUDHAKAR TUKARAM SHRANGARE (LATUR):

Railways had conducted a survey of new Latur Road-Nanded railway line but it is observed that the report of this survey has been rejected by the Railway Board and the concerned file has been closed. If this Latur Road-Nanded new railway line is extended by 100 kilometres, then the Wardha-Yavatmal-Nanded route will also be connected through it. The construction of this route will also connect Wardha-Yavatmal route with Vidarbha, Marathwada, Western Maharashtra, Konkan, Karnataka, Kerala coast. Not only this, with this route, the distance between West Maharashtra, Konkan, Karnataka and North India will be reduced by 175 kilometres, the distance between Nanded-Pune will be reduced by 110 kilometres, distance between Nagpur-Kolhapur will be reduced by 175 kilometres and distance between Nagpur-Pune distance will be reduced by 70 kilometres. This route will also pave way to facilitate travel from Bidar to Nanded. Not only this, with the construction of this railway route, railway services will be available to the people of hundreds of villages falling on this route. This will greatly benefit small, medium and big traders and farmers and will

also increase the revenue of Railways. Therefore, I request the Government to carry out fresh survey of the Nanded- Loha.- Ahmedpur - Latur Road and Bodhan-Mukhed-Latur Road new railway routes in public interest and necessary steps should be taken to start the construction work on this line as soon as possible.

**(xi) Regarding setting up of Kendriya Vidyalayas in Ajmer
Parliamentary Constituency, Rajasthan**

SHRI BHAGIRATH CHOUDHARY(AJMER): As there is no Union Government run Kendriya Vidyalaya in Kekri/Masooda/Dudu Legislative Assembly of my Parliamentary Constituency Ajmer, the residents and students of the area are not able to get the benefits of proper and holistic education from Kendriya Vidyalaya Sangathan at the local level. This is despite that in each of the above mentioned three legislative assemblies, a population of around 02.50 lakh to 02.70 lakh people reside and about 7500-8000 families of retired and serving Indian army reside in Kekri/Masuda/Dudu area but since the Kendriya Vidyalayas operate in Ajmer city, Kishangarh, Nasirabad and Beawar of the Ajmer Parliamentary Constituency, the residents, students and army personnel's family members from Kekri/Masuda/Dudu areas are unable to avail full benefits of getting education in Kendriya Vidyalays as they are located about 70-80 kilometers away. In this context, after my strong demand for opening a new Kendriya Vidyalaya in Kekdi/Masuda/Dudu areas, the state government and the District Collector have also prepared proposal in the prescribed forms and sent it to Delhi through proper channel. Therefore, kindly get the above mentioned new Kendriya Vidyalayas approved in the

Kekri/Masuda/Dudu Legislative Assemblies of Ajmer
Parliamentary Constituency under the Departmental Action Plan of
the Central Human Resources Department, under the Challenge
Method in the current budget year of 2022-23.

**(xii) Regarding creation of buffer zone around forest
boundary**

[English]

ADV. DEAN KURIAKOSE (IDUKKI): I would like to draw the attention of the Government towards an important matter that involves the lives of lakhs of people who are living near the forest in my constituency Idukki. The latest Supreme Court's verdict on making 1" " km as buffer zone after forest boundary will largely affect the people in Kerala. Originally, this verdict was based on an ecological issue raised by the state of Tamil Nadu. However, the Court made the verdict for the entire country without even consulting the other States. The ecological factors and the way to protect them varies from state to state. Hence, It is not scientific to apply the same standard of protection of ecology across the states. This verdict has had huge negative impacts for the state of Kerala, which is thickly populated and where lakhs of people reside very close to national parks and wildlife sanctuaries. The state has 24 national parks and wildlife sanctuaries wherein almost 30 per cent comes under forest areas. Hence, the Government should intervene immediately and take necessary initiatives relating to verdict of Hon'ble Supreme Court declaring 1" km Buffer Zone. It is also imperative to have a comprehensive legislation to settle the matter if necessary. The environment must be protected but not at the cost

of human lives. Hence, I urge upon the Government to intervene immediately and make sure that the issue is resolved in people's interest at the earliest.

(xiii) Regarding upgradation of ESIC Ezhukone to a Super Speciality Medical College

SHRI KODIKUNNIL SURESH (MAVELIKKARA): The ESIC Hospital at Ezhukone, Kollam district of Kerala is an important health care delivery institution that serves the common man including the labourers effectively and with dedication.

However, the expansion of its present treatment portfolio by means of establishing a full-fledged Ayurveda treatment and Ayush hospital is imperative as there is sufficient infrastructure and ample scope of such expansion and incorporation of Ayurveda treatment for the benefit of the common man.

Apart from this, I would request that the ESIC should be upgraded with round the clock speciality emergency, provision of super speciality IP, modern blood bank, pharmacy, state of the art ambulance, neo-natal ICU, expansion of existing medical block, and eventual upgradation of ESIC Ezhukone to a super speciality medical College.

(xiv) Need to lift travel ban to Yemen

SHRI K. MURALEEDHARAN (VADAKARA): I would like to raise a matter regarding travel ban to Yemen. Yemen has been at war since the Houthis took control of Sanaa in 2014. All Indian nationals were strongly advised by the Indian authorities to avoid travelling to Yemen under any circumstances, as the security situation in Yemen was fragile with armed hostilities continuing in parts of the country. But a truce was signed between warring parties on April 2, 2022. The truce between the Yemeni government and the country's Houthi rebels was extended for two months on August 2, 2022.

As part of the truce deal that went into effect on April 2, the parties to the conflict had agreed to halt all military operations inside Yemen and across its borders, operate two commercial flights a week from Houthi-controlled Sanaa to Jordan and Egypt. Another major success of the truce was the resumption of commercial flights from Sanaa Airport on April 16, the first in six years

Around 3000 Indians are registered with the embassy. Most of the Indians living in Yemen comprise hospital staff, professionals, academicians, engineers, etc. The Indian expatriates are facing

severe inconvenience due to the travel ban to Yemen. In the light of the truce, I request the Hon'ble Minister of External Affairs to intervene in the matter to lift the travel ban to Yemen.

(xv) Regarding admission of Ukraine-returnee medical students in medical colleges in Tamil Nadu

DR. PON GAUTHAM SIGAMANI (KALLAKURICHI): I want to draw the attention of the Government towards a very important issue regarding the future of medical students from Tamil Nadu, who had returned from war-torn Ukraine.

Around 2000 students who had gone to pursue higher education (engineering & medical) had returned to Tamil Nadu in March 2022.

Our Hon'ble CM has taken necessary steps to accommodate engineering students in Tamil Nadu Engineering Colleges. But the future of medical students is bleak. Concerned over their future, Hon'ble CM has written to the Prime Minister to take necessary steps to secure the future of medical students. It is already been 6months, since they have arrived and they are mentally depressed. Recently Centre has told Lok Sabha that there was no permission from the National Medical Commission (NMC) to accommodate the medical students. This reply of Union Government shows that they are not concerned about the medical students' future. Tamil Nadu Government led by our CM is deeply concerned about the education of our medical students.

Hence, I once again urge the Union Government to instruct NMC to grant permission to accommodate the students in medical colleges in Tamil Nadu, so they can continue their education.

(xvi) Regarding merger of schools under the New Education Policy

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): I would like to draw the kind attention of the Government towards the New Education Policy proposing to merge the primary and upper primary schools with the nearby high schools in the radius of 3" " km. These guidelines are creating some implementation problems in the country.

For example, as per the guidelines, AP Government has mapped nearly 5919 schools for this merger. Due to increasing distance of the school due to this merger of schools, parents are finding problems in admitting their children in far away schools. Nearly, 11 lakhs students refrained from taking admissions because of irrational merger of schools.

There is an apprehension that the merger decision will certainly increase the dropout rate of the students, particularly from SC, ST, BC, Minority Communities and girl students from rural areas.

Following these guidelines, the Government of Andhra Pradesh is trying to reduce the number of schools and teachers in schools and is also doing away with the Telugu Medium from

Class-1 to Class-VIII.

The AP High Court prima facie found fault with the rationale of merging schools. It observed that the GO NO 117 issued by the state government is in violation of the provisions of the Right to Education Act (RTE Act).

Keeping in view of all the above, I urge upon the GOI to intervene in the matter of implementation of NEP without creating any problems to the students in the name of merger of schools that will increase the dropout ratio.

**(xvii) Need to provide tourist facilities at Tiger Point,
Lonavala in Maval Parliamentary Constituency, Maharashtra**
[Translation]

SHRI SHRIRANG APPA BARNE (MAVAL): In my Constituency Maval, Lonavala and Khandala are famous hill stations. Every year, lakhs of tourists visit these places and tourists mostly visit Tiger Point in Lonavala. Tiger Point comes under the jurisdiction of Forest Department and there is lack of facilities from tourism point of view. If the Union Government or the Ministry of Tourism have a discussion with the state government on this topic and prepare a plan for attracting tourists and to provide facilities with regard to public conveniences, entertainment and parking, then it will definitely be a job well done for tourists. I demand from the Union Ministry of Tourism to convene a joint meeting with the state of Maharashtra on this subject and formulate necessary policy to attract tourists to Tiger Point.

(xviii) Regarding construction of dam on river Kosi in Nepal

SHRI DILESHWAR KAMAIT (SUPAUL): Bihar is the most flood affected state of India. Bihar accounts for 22.1 percent of the total flood affected population of the country. 73.06 percent of the total geographical area of Bihar has to bear the brunt of flood. The loss in Bihar is more as compared to other flood affected states of the country. According to the report of the National Flood Commission, 16.5 percent of the flood affected area of the country is in Bihar. Unless a high dam is built on the Kosi river in Nepal, the problem of floods in Bihar cannot be addressed. Building a dam on Kosi River in Nepal will help in controlling the flow of Kosi because the origin of Kosi is in Nepal itself. With the completion of this project, South East Nepal and North Bihar will get relief from floods and both the countries will also get the irrigation facilities. I demand the Union Government to take action for building a high dam on Kosi River as soon as possible.

(xix) Need to roll back the hike in prices of fertilizers and seed

SHRI RITESH PANDEY (AMBEDKAR NAGAR): The Government is continuously increasing the price of chemical fertilizers. Due to this, farmers are facing double whammy. Due to increase in the prices of petrol and diesel, the cost of farm works has increased automatically. And now, the prices of chemical fertilizers have been increased before monsoon. Last year, DAP fertilizer was available at Rs. 1200 per sack. This year the price has gone up to Rs. 1350. The price of super phosphate per sack has been increased from Rs. 375 to Rs. 425. The price of potash fertilizer has been increased from Rs. 1000 to Rs. 1700 per 50 kg sack. There has been a record 70 percent increase in the price of potash fertilizer. Last year, soybean seed was available for Rs. 7000 after deducting the subsidy. This year, after deducting subsidy, it is available at Rs. 8100 per quintal. Thus, the price of soybean seeds has also been increased by Rs. 1100 per quintal. Last year, the price of NPK 123216 has also increased from Rs. 1185 to Rs. 1470. Continuous increase in the price of fertilizers in this manner has made the farmers helpless and farming is becoming a loss-making proposition. I request the Hon. Minister of Agriculture, the Hon. Minister of Chemical and Fertilizers and the Hon. Prime Minister to roll back the price hike of chemical

fertilizers and provide relief to the farmers facing difficult circumstances.

(xx) Regarding caste-based census and filling up of vacant posts

[English]

SHRI RAM MOHAN NAIDU KINJARAPU

(SRIKAKULAM): As I have stated in the past, I reiterate my demand that the Government should conduct a caste based census in India. At present India's population is around 138 crores, but subsequent Governments have used the 1931 data when the population was just around 27 crores. This flawed data has resulted in obsolete policies which unfairly deny the opportunity for many who deserve a fair chance. Additionally, I demand the creation of a separate Ministry for the welfare of development of Backward Classes. This will ensure concerted and efficient efforts towards the welfare and development of the OBC community. As on 1st January 2021, 9 major ministries/departments of the Union Government had more than 19,000 vacancies against the OBC reserved seats. Similarly, the number was around 17000 for SCs and 13000 for STs. Sadly, the objective of reservation is nullified by the non-filling of these vacancies. Thus, the Government must formulate an action plan to fill these vacancies at the earliest in an efficient manner.

**(xxi) Regarding development of Braille and Sign language and
GST on Cochlear implant devices**

SHRI E.T. MOHAMMED BASHEER (PONNANI):

Government should take emergent steps to develop the Braille language for the use of blind persons in the country. Similarly, sign language development is also required. We have to think that there are 63 Million deaf and dumb persons and over 18 Million blind people.

When the country thinks of an Inclusive growth, then these people deserve top most consideration.

It is also to be noted that the kids who underwent Cochlear implantation surgery now find it difficult to get devices required for the maintenance of the system. It is sad to say that GST at the rate of 18% is levied on these devices which may be waived off on humanitarian consideration.

(xxii) Regarding Agnipath Scheme*[Translation]***SHRI HANUMAN BENIWAL (NAGPUR):**

I would like to draw the attention of the Hon. Prime Minister and the Hon. Minister of Defence regarding the withdrawal of the decision of contractual recruitment in the Army through Agnipath Yojna, I would like to submit that the decision of contractual recruitment in an institution like Army is not right from any point of view. The decision is neither in the interest of youths aspiring to join Armed forces nor the Army. Youths across the country including Rajasthan are agitating against this decision of the Union Government. In such a situation, the Government also needs to keep in mind the sentiments of the youths. There is also a question mark on the future of the youths after rendering four years' service under Agnipath Yojna. That is because those recruited under this scheme will neither get any rank or promotion, nor any pension. If the Government retires someone after four years then how his future will be secured, it is a matter of concern. Today, the Government talks about providing jobs to Agniveers in public sector undertakings after their retirement but I would like to point out that despite 10 and 20 percent posts being reserved for ex-servicemen in Group C and Group D respectively, in reality, only 1.29 per cent and 1.66 per cent jobs could be provided to them. Even in case of

the Central Security Forces, it was said that 10 percent jobs would be given to ex-servicemen but in reality less than 1 percent ex-servicemen could secure jobs. Therefore, I demand from the Government that like earlier times Army recruitment rallies should be started again, with age relaxation of two years. Also, all the pending recruitments of Navy and Air Force along with Indian Army should be completed and the decision with regard to TOD/Agnipath Yojna should be withdrawn.

14.10 hrs

**STATUTORY RESOLUTION RE: APPROVAL FOR
AMENDING THE SECOND SCHEDULE OF THE
CUSTOMS TARIFF ACT**

[Translation]

**THE MINISTER OF STATE IN THE MINISTRY OF
FINANCE (SHRI PANKAJ CHAUDHARY):** Hon.
Chairperson, Sir, on behalf of Shrimati Nirmala Sitharaman, I move
the following Resolution:

"That in pursuance of Section 8(1) of the Customs Tariff Act, 1975, this House hereby approves Notification No. 28/2022-Customs, dated the 21st May, 2022 [G.S.R. 380 (E) dated the 21st May, 2022] which seeks to amend the Second Schedule of the Customs Tariff Act so as to increase and levy export duty on certain raw materials and intermediate goods of the steel industry."

HON. CHAIRPERSON: The question is:

"That in pursuance of Section 8(1) of the Customs Tariff Act, 1975, this House hereby approves Notification No. 28/2022-Customs, dated the 21st May, 2022 [G.S.R. 380 (E) dated the 21st May, 2022] which seeks to amend the Second Schedule

of the Customs Tariff Act so as to increase and levy export duty on certain raw materials and intermediate goods of the steel industry."

The motion was adopted.

14.10 1½ hrs

**STATUTORY RESOLUTION RE: APPROVAL
FOR AMENDING THE EIGHTH SCHEDULE
TO FINANCE ACT, 2002**

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY): Hon. Chairperson, Sir, on behalf of my senior colleague Shrimati Nirmala Sitharaman, I move the following Resolution: -

“In pursuance of Section 147 of the Finance Act, 2002, this House hereby approves of notification No. 05/2022-Central Excise, dated 30th June, 2022, [G.S.R. 493 (E) dated 30th June, 2022], which seeks to amend the eighth schedule to Finance Act 2002 in order to prescribe Special Additional Excise Duty on Crude Petroleum and ATF.”

HON. CHAIRPERSON: The question is:

“That in pursuance of Section 147 of the Finance Act, 2002, this House hereby approves of notification No. 05/2022-Central Excise, dated 30th June, 2022, [G.S.R. 493 (E) dated 30th June, 2022], which seeks to amend the eighth schedule

to Finance Act 2002 in order to prescribe Special Additional Excise Duty on Crude Petroleum and ATF.”

The motion was adopted.

...(Interruptions)

[Translation]

HON. CHAIRPERSON: Hon. Members, you all are senior Members. I request you all that we should engage in debate and allow the proceedings of the House to keep going. This behavior of is not appropriate. I humbly request you to please take your respective seats.

. . . (Interruptions)

HON. CHAIRPERSON: The House stands adjourned to meet again at 11 a.m. on Friday, the 5th August, 2022.

14.11hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 05, 2022/Sravana 14, 1944 (Saka).

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